WRITTEN ANSWERS TO STARRED QUESTIONS

Violation of Companies Act by Non-Chit Fund Companies

*98. SHRI M. P. VEERENDRA KUMAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has taken note that many Non-Chit Fund Companies are misusing public money by operating as Chit Fund Companies thereby violating the provisions of the Companies Act;
- (b) if so, the details thereof along with the number of such cases reported during the last three years and the current year, company-wise, State/ UT-wise; and
- (c) the number of cases in which inquiries were conducted along with the action taken against the companies, including imposition of penalties during the said period, State/UT-wise?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) There are no provisions in the Companies Act, 1956 or 2013 relating to Chit Funds or 'Chit Fund Companies'. Provisions to this effect are contained in the Chit Funds Act, 1982 which is a Central Act administered by the Ministry of Finance (Department of Financial Services) but its implementation vests in the State Governments concerned who register entities running Chit Funds and regulate their affairs and proceed against violators including by companies running chit funds without such registrations. Central Government has, however, *inter alia* ordered investigation into the affairs of 162 companies during the last three years and current year for violation of the Companies Act through Serious Fraud Investigation Office (SFIO) and these companies have been found to be involved in Chit fund/ MLM/ Ponzi activities. Of these, investigation has been completed in 97 companies and instructions have been issued to SFIO to file prosecution in respect of investigation of 64 companies. State-wise details of such companies are given in the Statement.

Statement

State-wise list of companies ordered for investigation during the last three years and current year

State		Total			
	2013-14	2014-15	2015-16	2016-17	
1	2	3	4	5	6
West Bengal	57	29	26		112

104 Written Answers to	[RAJYA SABHA]			Starred Questions		
1	2	3	4	5	6	
Assam	01		06		07	
Uttar Pradesh	05		_		05	
Jharkhand	_	02	_		02	
Bihar	_	02	-		02	
Odisha	-	18	08		26	
Maharashtra	_		05	01	06	
Punjab			02		02	
Total					162	

Cap on rise in population

*99. SHRI PREM CHAND GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total population of the country as per the census held on 2011 and estimated as on date, respectively;
 - (b) the expected population by the year 2025;
 - (c) the year when the population growth is expected to stabilise; and
- (d) whether any fresh steps have been initiated by Government in the last six months to contain the rise in population, and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) Total population of the country was 121 Crores as per census 2011. Estimated population in 2016 is 127 Crores (approx.) and projected population of India by 2025 would be 139 Crore (approx.) as reported by office of the Registrar General of India on the basis of Census 2001.

- (c) The population growth of the country is likely to stabilise by 2045 as per National Population Policy 2000.
- (d) Yes. The fresh steps taken by the Government during the last six months to contain the rise in population are as follows:
 - 1. Special efforts in high focus districts: 146 districts across 9 States where the